

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL ECONOMIC INTELLIGENCE BUREAU)
(COFEPOSA UNIT)

ORDER

New Delhi, the 28th August,2007

Whereas the Joint Secretary to the Government of India, Specially empowered under sub-section (1) of Section 3 of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (52 of 1974) issued order F.No. 673/02/2007-Cus.VIII, dated 27.07.2007 under the said sub-section directing that Shri Thlabik, R/o Piandenga Building, Electric Veng, Aizawl (Mizoram), (Permanent Address : Sangau-II, P.S. Sangau, District Lawngtlai, Mizoram), be detained and kept in custody in Central Jail, Tihar, New Delhi with view to preventing him from Smuggling goods in future.

2. Whereas the Central Government has reasons to believe that the aforesaid person has absconded or has been concealing himself so that the order cannot be executed.

3. Now, therefore, in exercise of the powers conferred by Clause (b) of sub-section (1) of Section 7 of the said Act, the Central Government hereby directs the aforesaid person to appear before the Director General of Police, Police Headquarters, Shivaji Tilla Khatla, Aizawl, Mizoram, within 7 days of the publication of this order in the Official Gazette.

[F.No. 673/02/2007-Cus-VII]

(N.Rajagopalan)
Under Secretary to the Govt. of India